

**DIVISION BENCH**

**ITEM NO.171**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 06/2024, C.A. No. 36/2022, C.A. No. 37/2022, IA No. 09/2023, IA No. 01/2023, IA No. 02/2023 IN CP No. 77/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KAPIL AGGARWAL V/S HDPL INFRASTRUCTURES LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 &amp; 244 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ashish Venugopal, Adv.

*: For Petitioner in main CP &  
Applicant in C.A. No.36/2022, C.A.  
No.37/2022, IA No.01/2023 & IA  
No.02/2023 & Res. in IA No.06/2024  
& IA No.09/2023*

- 1. At the request made by the Ld. Counsel representing the petitioner, the matter is adjourned for 11<sup>th</sup> July, 2024.**

**ORDER**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**16<sup>th</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**